

MR. SPEAKER : I shall now put the Demands for Grants on Account (General) for 1986-87 to vote.

The question is :

"That the respective sums not exceeding the amounts on Revenue Account and Capital Account shown in the third column of the Order Paper, be granted to the President out of the Consolidated Fund of India, on account for or towards defraying the charges during the year ending on the 31st day of March, 1987, in respect of the heads of demands entered in the second column thereof against Demands Nos. 1 to 107".

The Motion was adopted.

13.38 hrs.

APPROPRIATION (VOTE ON ACCOUNT) BILL, 1986*

[English]

THE MINISTER OF FINANCE (SHRI VISHWANATH PRATAP SINGH) : I beg to move for leave to introduce a Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of India for the services of a part of the financial year 1986-87.

MR. SPEAKER : The question is :

"That leave be granted to introduce a Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of India for the services of a part of the financial year 1986-87".

The Motion was adopted.

SHRI VISHWANATH PRATAP SINGH : I introduce** the Bill.

I beg to move** :

*Published in Gazette of India Extraordinary Part II, Section 2, dated 13.3.86.

**Introduced/moved with the recommendation of the President,

"That the Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of India for the services of a part of the financial year 1986-87 be taken into consideration"

MR. SPEAKER : The question is :

"That the Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of India for the services of a part of the financial year 1986-87 be taken into consideration"

The Motion was adopted.

MR. SPEAKER : We will now take up clause by clause consideration. The question is :

"That Clauses 2 to 4 and Schedule stand part of the Bill"

The Motion was adopted.

Clauses 2 to 4 and Schedule were added to the Bill Clause 1, Enacting Formula and Title were added to the Bill.

SHRI VISHWANATH PRATAP SINGH : I beg to move :

"That the Bill be passed"

MR. SPEAKER : The question is :

"That the Bill be passed"

The Motion was adopted.

13.40 hrs.

RESOLUTION RE : THIRD REPORT OF THE RAILWAY CONVENTION COMMITTEE

DEMANDS FOR GRANTS (RAILWAYS), 1986-87.

SUPPLEMENTARY DEMANDS FOR GRANTS (RAILWAYS), 1985-86, AND

DEMANDS FOR EXCESS GRANTS (RAILWAYS), 1983-84.

[English]

MR. SPEAKER : The House will now take up the Resolution regarding approval